

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 257 of 1998

New Delhi, this the 10th day of May, 1999

(20)

Hon'ble Mr. N. Sahu, Member(Admnv)

1. Shri Jai Prakash, s/o Sh. Pralad, r/o S/170/135, Village Zhrareha, Pucci Line, Delhi Cantt-10
2. Shri Kalu Ram, s/o Sh. Shiv Lal, r/o WZ-1476, Tulsi Ram Bagichi, Near Punjab National Bank, Nangal Raya, New Delhi-46.
3. Shri Ram Prasad, s/o Bhola Nath, r/o 54/77 More Line Air Force, Palam, Delhi Cantt-10.
4. Shri Suresh, s/o Late Sh. Channu Lal, r/o WZ-1476, Tulsi Ram Bagichi, Near Punjab National Bank, Nangal Raya, New Delhi-46.
5. Shri Vijay Kumar, s/o Deep Chander, r/o S/170/135, Village Zhrareha, Pucci Line, Delhi Cantt-10.
6. Shri Mukesh Kumar, s/o Sh. Azad Singh, r/o W/189/18, Sadar Bazar, Delhi Cantt-10.
7. Shri Ranjit, s/o Sh. Om Prakash, r/o Kothi No.28, Kotwali Road, Near Gopi Nath Bazar, Delhi Cantt-10.

- APPLICANTS

(Applicants in person)

Versus

1. Union of India Through Ministry of Defence, Govt. of India, South Block, New Delhi-110001.
2. 31, Movement Control Unit, Air Force Palam, Delhi Cantt-110010

- RESPONDENTS

(By Advocate Shri R.V.Sinha)

O R D E R (Oral)

By Mr. N.Sahu, Member(Admnv)

All the seven applicants are present here. Their prayer in this Original Application is to direct the respondents to regularize their services in their respective jobs. The respondents state that as and when work is available only the applicants

shall be employed in preference to Juniors and outsiders. The respondents have earlier invited them. The applicants state that they went to the work spot but they were not given the work.

2. In the presence of Squadron Leader V. Rammiya, who is a senior officer, and after hearing the learned counsel Shri R.V.Sinha, for the respondents the Court disposes of this OA with the following orders - All the seven applicants shall be present whenever their services are required by the respondents at the work spot. The respondents agree and confirm that they shall only engage the seven applicants and no outsider or fresher, or junior will be engaged. In the circumstances the applicants cannot claim regularization unless there is continuous work and there is a sanction of the posts. As and when more work is available with the respondents and the applicants are continuously engaged, the respondents shall consider for regularizing the applicants. With these observations and directions this OA is disposed of.

Naveen
(N. Sahu)
Member (Admnv)

rkv.